

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4242  
ANSWERED ON:20.04.2015  
MORTGAGED FOR LOAN TO TRIBALS  
Majhi Shri Balabhadra

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether there is any ban on tribal properties under Tribal Sub Plan areas which shall not be mortgaged for lending bank loans;
- (b) if so, the Governments action plan for developing the tribals, socially and economically;
- (c) whether there is any proposal to change this rule for the benefit of tribals; and
- (d) if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

- (a): Land-laws of different States in the Schedule Areas provide safeguards with regard to alienation of tribal land to the non-tribals.
- (b): In order to ensure the socio-economic development of tribals, the Ministry administers schemes which render financial assistance as also opportunities for ensuring livelihood, education, skill development and employability and healthcare. None of these schemes entail mortgaging of land and also no collaterals are attached.
- (c): There is no such proposal.
- (d): Does not arise in view of (c) above.